

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
(Office of the Registrar Judicial, Srinagar)**

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**NOTIFICATION**

It is notified for the information of all the concerned that in view of the sudden spike of Covid-19 cases in the Union Territory of Jammu and Kashmir more particularly in Jammu & Srinagar Districts, all the respected bar members, officers/officials of the Srinagar wing of the High Court and other stakeholders shall in letter and spirit follow the Standard Operating Procedure(SOPs) viz; wearing of facemasks, maintaining physical distance and observing other guidelines to contain spread of the covid infection.

The notice is issued in continuation to the earlier orders/notifications issued in connection with the Covid-19 by the High Court of J&K and Ladakh including the recently issued Order No.818 of 2022/RG Dated 23/07/2022 of the Registrar General.

Dated:- 25.07.2022

Sd/-  
Registrar Judicial,  
Sgr.

Copy to:-

1. Worthy Registrar General, High Court of J&K, Srinagar for information.
2. Registrar(Management), High Court of J&K and Ladakh, Srinagar for information and necessary follow up.
3. All Notice Boards for general Information.
4. I/C NIC, for uploading the notice on the official website.
5. Office file.

Registrar Judicial,  
Sgr.

25/7/22